no such ban on India. An Advisory was issued to all the Parties on 24.12.2004 by CITES to suspend commercial trade in specimens of CITES-listed species with India due to non-compliance of an earlier commitment to have a CITES specific legislation. On receipt of a legislation plan from India, the said recommendation has been withdrawn on 14.03.2005.

## **Environment Courts**

3939. SHRI N.R. GOVINDARAJAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there is any proposal to set up Environment Courts in all the States to deal with environmental issues;
  - (b) if so, the details thereof;
  - (c) whether State Governments have been consulted in this regard; and
  - (d) if so, the details thereof and by when these courts are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA) (a) and (b) Yes, Sir. The Law Commission, in it's 186th Report, has *inter alia* recommended establishment of separate 'Environment Courts' at the State level cons.sting of judicial and scientific experts in the field of environment, for dealing with environmental disputes besides having appellate jurisdiction in respect of appeals under the various Pollution Control Laws.The recommendations of the report are under consideration of the Government.

(c) and (d) No Sir. The States have not been consulted at this stage, as the recommendations of the Report are still under consideration of the Central Government.

## Food Processing Park Project for Madhya Pradesh

- † 3940. SHRI P.K. MAHESHWARI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) whether Government have sanctioned a project of Food Processing Parks for Madhya Pradesh;
  - (b) if so, the details thereof;

<sup>†</sup> Original notice of the question was received in Hindi.